# 249 Rly. Budget, 1972-73 --- PHALGUNA 27, 1893 (SAKA) Revocation of Procla- 250 General Discussion motion re. Punjab

कह देते हैं कि जगह यहीं है लेकिन यदि उनकी जेब गर्म कर दी जाती है, उनको दो रुपए दे दिए जाते है तो जगह मिल जाती है। यह छोटे कर्मचारियों की बात है। इनके अलावा नीचे मे ऊपर तक जो बडे-बडे मगरमच्छ बैठे हए है वह लाखों रुपया कमाने है। इमीलिए रेलवे में घाटा हो रहा है। चोरी तो मामुली मी बात है। छोटे कर्मचारा तो छोटी धनराशि लेते है लेकिन बडे ब टे लोग बडे-बडे कन्ट्रेक्ट्म में लाखों रुपया खात है। तो मैं चाहता हैं कि इन बातों की भी जांच होनी चाहिए बारीकी के साथ । केवल अध्यक्ष बदलने से ही काम चलने वाला नहीं हैं बल्कि पुरी मन्नीनरी को आपको ठीक करना पडेगा और पूरे प्रजामन में मुधार लाना होगा। मेरा निवेदन है कि जिन बातों की ओर मैने घ्यान आकर्षित किया है उन पर गम्भीरता से विचार किया जाये।

अन्त में एक बात कहकर समाप्त करूंगा । दिल्ली से हमारी डीलक्म टेन जानी है---वेस्टर्न रुकती नहीं है। नवादा ऐक व्यापारिक मंडी है। वहां पर एक रेयान का कारखाना है। मैंने पिछली बार माननीय मन्त्री श्री को एक चिटठी लिखी थी. उसके बाद ध्यानाकर्षण भी किया कि यदि डीलक्स या दूसरी टेन्स वहाँ पर यदि दो मिनट के लिए भी ककें तो कम से कम वहाँ के को यात्री बम्बई जाना चाहते हैं उनको आसानी हो जायेगी। मधुरा चित्तौड़ एक्प्रेस वहां पर लेट पहुँचती है और तब तक दूसरी गाड़ियाँ निकल जाती है। इसलिए मेरा निवेदन है कि यातियों की सुख सुविधा के लिए, जिन बातों को मैंने बहीं पर रखा है उन पर मंत्री महोदय अवझ्य विचार करें।

इन झब्दों के साथ जो बजट यहां पर प्रस्तुत किया गया है, जैसा मैंने पूर्व में ही कहा कि यह जादुई आँकड़ों के आधार पर है इसलिए मैं इलका विरोध करता हूँ।

### SHRI DHAMANKAR (Bhiwandi) : 'Sir, I welcome the budget presented to this augut House by our worthy Railway Minister. He has found out new resources to add to the revenue. Low-rated commodities have been reclassified and aluminium and plastic material will be charged more. He has been kind enough to spare the third-class passenwhile the fare for First and second class has been increased. But I fail to understand why he has been unking to the season ticketholders. In Maharashtra, the Western Railway and Central Railway carris lakhs of passengers daily from the suburban areas to Bombay. They are forced to stay in suburban areas not because they like the climatic conditions there but because there is no accommodation in the growing city. From 4 o'c ock in the morning till midnight people working in commercial concerns, Government offices and other workshops travel by these trains. Their plight is very bad. They do not get sitting accommodation in the local trains. Hardly 25 per cent of the com-

muters get amenities and the rest travel on the footboards, gangways, etc., risking their lives. To add to their woes, the minister has increased the fares of the season tickets. The revenue of hardly Rs. 60 lakhs which he expects to get by this can be got through economic measures and austerities.

MR. DEPUTY-SPEAKER : He may continue on the next day.

15'28 hrs.

### REVOCATION OF PROCLA-MATION IN RELATION TO PUNJAB

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 17th March, 1972, issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 15th June, 1971 in relation to the State of Punjab published in Notification NO. G. S. R. 102 (E) in Gazette of India dated the 17th 251 Bills Introduced

[Shri K. C. Pant]

March, 1972, under article 356 (3) of the Constitution. (*Placed in Library See* No. LT-1450/72.)

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINTH REPORT

SHRI AMARNATH VIDYALANKAR (Chandigarh) : I beg to move :

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions Presented to the House on the 15th March, 1972."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Ninth Report of the Committee on Private Members' Bill's and Resolutions presented to the House on the 15th March, 1972."

The motion was adopted

#### CONSTITUTION (AMEND-MENT BILL\*

INSERTION OF NEW ARTICLE 63A AND OMISSION OF ARTICLE 64.ETC.)

DR. MAHIPATRAY MEHTA (Kutch): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. MAHIPATRAY MEHTA: I introduce the Bill.

MR. DEPUTY-SPEAKER : The next Bill is Central Silk Board (Amendment) Bill by Shri Inder J. Malhotra. In the case of this Bill recommendation required from the president under articles 117 (1), 117 (3) and 274 (1) has not been communicated to Lok Sabha. Therefore, I am afraid it cannot be introduced.

# CHARTERED ACCOUNTANTS (AMENDMENT) BILL\*

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(AMENDMENT OF SECTIONS 2,5, ETC)

SHSI R. P. ULAGANAMBI (Veliore): I beg to move for leave to introduce a Bill further to amend the Chartered Accountants Act, 1949.

MR. DEPUTY-SPEAKER : The questuon is :

"That leave be granted to introduce a Bill further to amend the Chartered Accountants Act, 1949."

The motion was adopted.

SHRI R. P. ULAGANAMBI : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : The next Bill is by Shri Lakkappa. He is not here. In any case, this Bill also cannot be introduced for the same reason.

\*Published in Gazette of India Exptaordinary Part II, section 2, dated 17-3-72, +Istrogueed with the recommendation of the President.